

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3879

ANSWERED ON:12.08.2015

Unrecognised Schools

Mondal Shri Sunil Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of unrecognised schools in the country and the total number of students studying in these schools, State-wise;
- (b) whether the Government has conducted any study of the funds required by these schools for completely adhering to various provisions of the Right to Education (RTE) Act;
- (c) if so, the details thereof and the Government's reaction thereon;
- (d) whether many of these schools, including budget schools, might face closure because of their inability to adhere to stringent norms under RTE and consequently a huge number of students might be forced to drop out from these schools and if so, the details thereof;
- (e) whether sufficient capacity exists in Central and State Government schools to absorb the students who might drop out as a result of possible closure of these schools; and
- (f) if so, the details thereof and if not, the corrective steps being taken by the Government in this regard?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SMT. SMRITI ZUBIN IRANI)

- (a): As per the Unified District Information System for Education (UDISE) 2013-14, the State-wise details on unrecognised schools and enrolment therein are given at Annexure.
- (b) : No, Madam.
- (c): Does not arise.
- (d) to (f) The norms and standards for schools specified under the Right To Education (RTE) Act, 2009 are minimalist in nature. Section 19 of the RTE Act also provides a three year period to the schools from date of commencement, for meeting the norms. Also, in order to safeguard the interest of students, Section 18 of the RTE Act provides that, any order of withdrawal of recognition from a school shall contain a direction as to which of the neighbourhood school, the children studying in the derecognized school, shall be admitted.
